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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.NO.104 of 1994.

Betwegen

Dated: 21.2.1995.

1. Smt. L. Amruthaya.
2. L. Narayana.

3. L.Rajareddy

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Applicants

And

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Divisional Railway Manager, Meter Gauge Personal, Secunderabad.

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Respondents

Counsel for the Applicants : Sri. V.R.Bhadraiah

Counsel for the Respondents : Sri. D. Gopala Rao, SC for Ryrs

CORAM:

Hon'ble Mr. A.V.Haridasan, Judicial Member

Contd:....2/-

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- 2 -

DA 104/94.

Dt. of Order: 21-2-95.

(Order passed by Hon'ble Shri A.V.Haridasan,
Member (J)).

* * *

The applicants in this application are the widow and children of late Bhoomaiah, who while working as Trolley Man under the Permanent Way Inspector, Nizambad, was prematurely retired on medical grounds on 6-5-76. Though late Bhoomaiah Limbaiah was retired from service prematurely, he was not paid any retiral benefits such as provident fund, and was not possessed of the means to launch a litigation, he went on making representations without success until he died on 8-8-93. The latest representation submitted by Boomaiah Limbaiah was dt. 29-3-93, which was also not responded to. Under these circumstances, the widow and the sons of the deceased employee has filed this application praying that the Respondents may be directed to pay them all the retiral benefits such as provident fund, gratuity, pension etc., due on the premature retirement of deceased Bhoomaiah Limbaiah.

2. The application was admitted by an order dt. 7-4-94 and was noted for expeditious hearing. The Respondents did not file any reply. Shri D.Gopal Rao, learned standing counsel for the Respondents gracefully agreed that the claim of the applicants had to be considered by the Respondents and he promised at the bar that the Respondents will look into

the case of the applicants and would make available to them all the retiral benefits for which late Boomaiah Limbaiah is found entitled.

3. In the light of the above submission by the counsel at the bar, the application is disposed of directing the Respondents to scrutinize the service records of deceased Boomaiah Limbaiah to determine what retiral benefits late Boomaiah Limbaiah was entitled on his premature retirement and what family pension, if any, the applicants would be entitled and to make available to the applicant the benefits if any, in accordance with the rules within three months from the date of communication of a copy of this order. No order as to costs.

(A.V.HARIDASAN)
Member (J)

Dt. 21st February, 1995.
Dictated in Open Court.

Avdby
23-3-95
Dy. Registrar (Judl.)

av1/

Copy to:-

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Divisional Railway Manager, Meter Guage Personal, Secunderabad.
3. One copy to Sri. V.R.Bhadraiah, advocate, Zamistampur, Musheerabad, Hyd.
4. One copy to Sri. D.Gopala Rao, SC for Rlys, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

In the CAT Hyd Bench
Hyd.

Hon Mr. MAHIM (S)

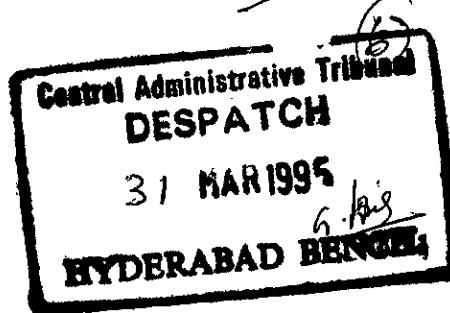
Judgment dt. 21.2.95

in

or. 104194

OA. disposed of. No
orders as to costs.

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